

Learned counsel for the State has opposed the prayer for bail and has submitted that it is a case under Sections 8/15/25 of the N.D.P.S. Act and coordinate Bench of this Court has rejected bail application of one Anup Sao @ Anup vide order dated 19.08.2020 passed in B.A. No. 5284 of 2020, as such, a detail counter-affidavit is necessary to be filed in this case.

Considering the rival submissions of the parties, learned State counsel is directed to file counter-affidavit within four weeks with regard to the involvement of the petitioner in loading the said articles and with regard to FSL report and other materials including the criminal antecedent of the petitioner.

List this case after four weeks.

(Kailash Prasad Deo, J.)